

Petition(s) for Special Leave to Appeal (C) No(s). 5305/2022

(Arising out of impugned final judgment and order dated 24-02-2022 in WP No. 1228/2021 passed by the High Court Of Judicature At Bombay At Goa)

GIRISH CHODANKAR

Petitioner(s)

VERSUS

THE SPEAKER GOA LEGISLATIVE ASSEMBLY & ORS.

Respondent(s)

(IA No. 44387/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 06-12-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Ujjawal Anand Sharma, Adv.  
Mr. Amartya Singh, Adv.  
Mr. Omar Hoda, Adv.  
Mr. Uday Bhatra, Adv.  
Mr. Kamran Khan, Adv.  
Ms. Eesha Bakshi, Adv.  
Mr. D. Kumanan, AOR

For Respondent(s) Mr. K.M. Nataraj, ASG  
Mr. Abhay Anil Anturkar, Adv.  
Mr. Shubham Priolkar, Adv.  
Mr. Dhruv Tank, Adv.  
Ms. Bhavya Pande, Adv.  
Ms. Surbhi Kapoor , AOR  
  
Mr. Darius Khambatta, Sr. Adv.  
Mr. Nikhil Vaze, Adv.  
Mr. Abhikalp Pratap Singh, AOR  
Mr. Tushar Hathiramani, Adv.  
Ms. Shreya Saxena, Adv.  
Mr. Karsin Manocha, Adv.  
Ms. Aadya Yadav, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

A request is made on behalf of the petitioner to adjourn the matter. It appears that there is no urgency in the matter.

Put up after one year.

As such, the issue at present has become academic.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
ASSISTANT REGISTRAR